

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA 73/99 in OA 942/99

DATE OF ORDER : 20-9-1999.

Between :-

B.Ch.Gopalakrishna

And

... Applicant

1. The Comptroller & Auditor General of India, Bahadur Shah Zafar Marg, New Delhi.
2. The Principal Accountant General (Audit), AP, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri P.V.P.Mrutyunjaya Rao

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri Justice D.H.Nasir, Vice-Chairman).

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(Order per Hon'ble Shri Justice D.H.Nasir, Vice-Chairman).

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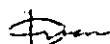
Heard Sri P.V.P.Mrutyunjaya Rao, counsel for the review applicant and Sri M.C.Jacob on behalf of Sri B.N.Sarma, senior Standing Counsel for the Respondents.

2. The applicant is seeking review of the order passed in OA 942/99 dated 26.7.1999. O.A. was disposed of with the following direction :-

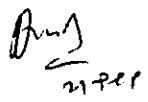
"More or less, the same contentions are raised by the applicant in his representation dt.23.12.1998 and therefore it is not legal and proper for us to give any fresh direction in respect of any matter which has been considered by the Bench of this Tribunal in OA 868/94 in view of the fact that such practice would be violative of the principle of resjudicata. A possibility can also not be ruled out that if a direction is given to the first respondent in this OA to dispose of the application dated 23.12.1998, ^{it} may have the effect of reviving the limitation."

3. The learned counsel ^{now} ~~has~~ not pointed out any error apparent on the face of the record of the above case. No new ^{is shown to have} question of law or new fact ^{arise for consideration} ~~arisen~~ which may necessitate the re-opening of the matter. In the above view of the matter, we ^{therefore} are convinced that no new grounds ~~are to be discussed~~ and the R.A. is dismissed. No order as to costs.


(R.RANGARAJAN)
Member (A)


(D.H.NASIR)
Vice-Chairman

Dated: 20th September, 1999.
Dictated in Open Court.


After